



\$~92

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 16303/2025 and CM APPL.66695/2025**

DR REDDYS LABORATORIES LIMITED & ORS.Petitioners

Through: Ms. Neelam Tripathi, Sr. Adv.
alongwith Ms. Sanam Tripathi, Ms.
Anjali Kaushik, Ms. Kriti and Mr.
Harjeet Singh, Advocates.

versus

UNION OF INDIA & ANR.

.....Respondents

Through: Mr. Aamir Zafar Khan, Ms. Tanvi
Kakar and Ms. Aparna Banerjee,
Advocates for R2.

CORAM:

HON'BLE MR. JUSTICE SACHIN DATTA

ORDER

% **28.10.2025**

CM APPL.66696/2025 (Exemption)

1. Allowed, subject to all just exceptions.
2. Application stands disposed of.

W.P.(C) 16303/2025

3. The present petition has been filed by the petitioners seeking the following prayers: -

“a) Issue a writ of certiorari or any other appropriate writ, order or direction setting aside/ quashing the order bearing F. No.RCD-15001/6/2021-Regulatory-FSSAI [E-1475] dated 14.10.2025 (Impugned Order-I) and the subsequent clarification / order bearing F. No.RCD-15001/6/2021-Regulatory-FSSAI [E-1475] dated 15.10.2025 (Impugned Order-II) both issued by Respondent No.2, and all consequential actions initiated against the Petitioners in pursuance thereto, including but not limited to the communication dated 23.10.2025 bearing no. TS/Enforcement/FSSAI-SRO/25 -26/01 issued by Respondent No.2 (Impugned Communication);

b) Issue a writ of Mandamus or any other appropriate writ, order or



direction restraining the Respondents from taking any coercive steps against the Petitioners in pursuance of the impugned orders and the impugned communication and/or interfering with the manufacture, marketing, distribution, supply and/or sale of the product by/and/or on behalf of the Petitioners, during the pendency of this writ petition.

c) Issue a Writ of Mandamus or any other appropriate writ, order or direction directing the Respondents to convene a stakeholder consultation meeting involving all affected Food Business Operators (FBOs), industry bodies, consumer associations, and scientific experts and other stakeholders in spirit and in terms of the provisions of the FSS Act, ensuring public health protection and industry compliance;

d) Pass ad-interim order in terms of the above directions; and

e) Pass any other or further order(s) which may be just, fair and equitable.”

4. At the outset, learned senior counsel for the petitioners draws attention to, and relies upon an order dated 17.10.2025 passed by this Court in W.P.(C) 16217/2025. The same, *inter-alia*, reads as under:

“3. After some hearing, it is agreed that the petitioner would submit a representation against the impugned orders dated 14.10.2025 and clarification order dated 15.10.2025, annexed as Annexure-A (colly) to the present petition. Let the said representation be submitted within a period of one week from today.

4. It is further agreed that till the said representation is decided in accordance with law and after affording an opportunity of hearing to the petitioner, and duly taking into account the contentions raised in the present petition, the impugned order dated 14.10.2025 and 15.10.2025 shall not be given effect to, qua the petitioner.

5. Needless to say, in case the petitioner is aggrieved with the outcome of the aforesaid exercise, it shall be at liberty to avail appropriate remedies under law.

6. The petition is disposed of in the above terms.”

5. The exercise contemplated to be carried out in terms of the aforesaid consent order dated 17.10.2025, was inherently urgent in nature, and with a view to obviate any infirmity/omission in the impugned action/s taken by the



respondent/s (FSSAI). It would result in a prejudicial situation if the offending product/s continue to be manufactured, while the aforesaid exercise get protracted.

6. At this stage, learned counsel for the respondent no.2/FSSAI, who appears on advance notice, submits that the exercise as contemplated in terms of the aforesaid consent order dated 17.10.2025 is underway, and a hearing has been scheduled today itself. Further, it is assured and undertaken that the said exercise shall be concluded before 31.10.2025. Let the outcome thereof be placed on record inasmuch as the same will also have a bearing on the present matter.

7. Learned senior counsel for the petitioner submits that the petitioner has ceased manufacturing of fresh stocks of its product (Relalanz Vitors). The said statement is taken on record. However, it is sought that appropriate order/s be passed to enable the petitioner to dispose of the already manufactured stock/s. The said aspect shall be considered on the next date of hearing.

8. List on 31.10.2025, in the category of **“Supplementary Matters”**.

SACHIN DATTA, J

OCTOBER 28, 2025/at